## Unauthorised construction in ASI protected documents

Written Answers to

- 2051. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of CULTURE be pleased to state:
- (a) whether it is a fact that Delhi Police have registered only 19 FIRs as against more than 300 complaints lodged by the Archaeological Survey of India (ASI) in connection with the unauthorized constructions in ASI protected monuments;
- (b) if so, whether these FIR were registered since the amendments came into force in March 2010 prohibiting any new construction in the prohibited areas (0-100 metres) of Centrally Protected Monuments;
- (c) whether officials of ASI are following up these cases with the local police/courts to bring the guilty to book and get the site cleared; and
- (d) how many such complaints have been lodged with the Delhi Police since these amendements were enforced?
- THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI KATOCH): (a) and (b) 20 FIRs have been lodged by the Delhi Police so far against 1202 complaints lodged with the Delhi police in connection with the unauthorized construction undertaken within the prohibited/regulated areas of the protected monuments of the Archaeological Survey of India.
  - Yes, Sir. These 20 FIRs were registered since the amendments came into force.
- (c) Officials of ASI are following each case as per the provision of Act and police authorities are being approached for taking action against unauthorized construction.
- (d) 1202 complaints have lodged with the Delhi Police since the amendment of the Act.

## Grant for setting up chairs of studies in IGNOU

- 2052. SHRI MOHAMMED ADEEB: Will the Minister of CULTURE be pleased to state:
- whether it is a fact that the Ministry has allotted an initial grant of Rs. 4 crore for setting up chairs of studies in IGNOU in 2008;